

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 71/TT/2012

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff from anticipated DOCO 1.1.2012 to 31.3.2014 for 315 MVA, 400/220 kV ICT at Bhiwadi under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period.

Date of hearing: 29.1.2013

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: Power Grid Corporation of India Ltd

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Ors.

Parties Present: Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri U.K.Tyaqi, PGCIL
Shri T.P.S. Bawa, PSPCL
Shri R.B. Sharma, Advocate for BRPL

Record of Proceedings

The representative of the petitioner, PGCIL, submitted as under:-

- (a) The petition has been filed for determination of transmission tariff for 315 MVA, 400/220kV ICT at Bhiwadi under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period;
- (b) The petition was filed with an anticipated date of commercial operation of 1.1.2012, however the assets were commissioned on 1.4.2012. The Management Certificate certifying the actual expenditure upto date of commercial operation and projected additional capital expenditure were filed vide affidavit dated 30.7.2012. Requested to allow the transmission tariff as per the cost details filed along with the said affidavit.
- (c) The apportioned approved cost of the assets covered in the instant petition is ₹2337.56 lakh and total completion cost is ₹2496 lakh and it is marginally higher than the FR cost. Requested to allow the actual cost;
- (d) As per investment approval dated 17.3.2010, the transmission assets are to be commissioned within 32 months from date of investment approval. Accordingly, the

scheduled date of completion was 17.11.2012. However, the asset was put under commercial operation on 1.4.2012; and

- (e) The assets were commissioned much ahead of schedule and the Commission may suitably consider the petitioner's prayer for additional return on equity of 0.5%.

2. The representative of PSPCL submitted that the petitioner has mentioned in the petition that it was decided in the 11th TCC meeting and 12th NRPC meeting to have the 315 MVA ICT at Bhiwadi in place by 31.10.2009 and CEA suggested diversion of some ICT to Bhiwadi for early commissioning. He wanted to know whether transformer meant for any other sub-station has been diverted to Bhiwadi or a new ICT was installed. He further requested to allow O&M expenses as per the 2009 Tariff Regulations. He also submitted that the petitioner's request for additional return on equity should not be allowed in line with the APTEL's judgment in Appeal No.155/2011.

3. The representative of BRPL submitted that reply has been filed. He requested to reject the petitioner's prayer for additional return on equity.

4. In response to PSPCL's query, the representative of the petitioner submitted that the transformer installed at Bhiwadi is a new ICT. He sought some time to file rejoinder to the reply filed by BRPL.

5. The Commission directed the petitioner to file rejoinder to the reply filed by BRPL.

6. Subject to above, order in the petition was reserved.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)